



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
O.A. No.060/00148/2020

Chandigarh, this the 18th February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Gurpreet Kaur D/o Late Sh. Jaswinder Singh, about 24 years
2. Charanjit Singh S/o Late Sh. Jaswinder Singh, about 21 years,

Both applicants resident of Flat No. 6, Ashiana Complex, AKS 1, Gurdev Nagar, Zirakpur, District Mohali, Punjab – 140107

....Applicants

(BY: MR. HEMENDER GOSWAMI, ADVOCATE)

Versus

1. Chandigarh Transport Undertaking through Secretary Transport, UT Chandigarh, Deluxe Building, Sector 9, Chandigarh – 110009.
2. The Director Transport, U.T. Chandigarh, # 701, Industrial Area, Phase-I, Chandigarh – 110001.
3. The General Manager, C.T.U., Depot o. III, Sector 25, Chandigarh – 160014.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. M.A. No. 060/00256/2020 is allowed and the applicants are permitted to join together to file this O.A.
2. The present O.A. has been filed by the legal heirs of late Mr. Jaswinder Singh, who had worked with the



respondents, for release of pension and other retiral benefits.

3. Heard.
4. Mr. Hemender Goswami, learned counsel submitted that the respondents vide Memo dated 22.06.2015 (Annexure A-5) asked the applicants to produce the succession certificate. It is further submitted that the applicants filed civil suit impleading the respondents department as party which was decreed in their favour vide judgment dated 18.07.2018 (Annexure A-6). He contended that despite serving of legal notice 08.11.2019 (Annexure A-9), the respondents have not released the relevant benefit till date. Therefore, he prayed that a direction be issued to the respondents to consider and decide the claim of the applicant in a time bound manner.
5. Considering the limited prayer made on behalf of the applicants, I dispose of the O.A., in limine, with a direction to the Competent Authority amongst the respondents to consider and take a view on the claim of the applicants, as raised in indicated legal notice. If applicants are found entitled and there is no legal impediment, the relevant benefit be granted to them, otherwise a reasoned and speaking order be passed within a period of three weeks from the date of receipt of



a copy of this order. The respondents are also directed to consider the claim of the applicant for award of interest as per rules and settled law on the subject. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 18.02.2020.

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